

tion of minerals in the Special Category States, during the Seventh Five Year Plan;

(b) if so, the findings thereof up to 31 December, 1988; and

(c) if not, whether such survey would be conducted during the final year of the Seventh Plan?

THE MINISTER OF STEEL AND MINES (SHRI M.L. FOTEDAR): (a) Yes, Sir. Mineral survey is a continuous process and GSI has been conducting the same over the Special Category States during the Seventh Five Year Plan.

(b) and (c). Statewise findings/assessment of resources for the investigations are as under:-

0.123 Million tonnes (MT) of Sillimanite bearing rock, 1.12 MT of bauxite, 5.7 MT of phosphate, 7.0 MT of clay/lithomarge in Meghalaya, 11.147 MT of coal in Assam and Meghalaya, 13.55 MT of limestone in Arunachal Pradesh, 4.0 MT of cement grade limestone in Jammu & Kashmir and 0.90 MT of Barytes in Himachal Pradesh. Gold values mostly limited to 0.1 gm per tonne, have been found in the Siwalik belt of Jammu and Himachal Pradesh.

Some of these items/new items of mineral survey will be continued/undertaken during the final year of the 7th Five Year Plan.

[Translation]

Irregularities in Purchase of Woollen Jackets by Sindri Unit of Fertiliser Corporation of India Ltd.

4044. SHRI KALI PRASAD PANDEY: Will the Minister of AGRICULTURE be pleased to state:

(a) whether woollen jackets worth Rs. 13.59 lakhs had been purchased by the Sindri Unit of Fertiliser Corporation of India Ltd.;

(b) if so, whether the employees of Sindri Unit have not yet been supplied these jackets and these were not found as per specifications and after detailed investigation by CBI some officers were found guilty; and

(c) if so, the action taken against those officers?

THE MINISTER OF STATE IN THE DEPARTMENT OF FERTILIZERS IN THE MINISTRY OF AGRICULTURE (SHRI R. PRABHU): (a) Yes, Sir.

(b) and (c). Fertilizer Corporation of India Limited (FCI) has reported that out of 4768 woollen jackets, 497 have been issued to the employees of the sindri Unit. Since the jackets were not in accordance with the specifications, the Dhanbad Branch of CBI registered a case in February, 1987 and gave its report in July, 1988. As per the recommendations of CBI, disciplinary proceedings against 8 officers are in progress. Further action will be taken after the disciplinary proceedings are completed

Demand for Increase in Pay Scales of Lamberdars

4045. SHRI BALWANT SINGH
RAMOOWALIA:
SHRI DINESH GOSWAMI:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether Lamberdars (headmen) appointed in rural areas of Punjab have been demanding increase in their pay for a long time;

(b) when the pay, being given a present, was fixed;

(c) whether Government propose to consider their demand to increase their pay;

(d) if so, the time by which a decision is likely to be taken in the regard; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI JANARDHANA POOJARY): (a) to (e). Lambardars are not given a pay but instead they are given 5% of the land revenue collected by them. This system of remuneration was fixed during the year 1922 under the Land Revenue Rules, 1909. For some time past the Lambardars Union has been representing for increase in the remuneration being paid to them. A high level official committee has been set up by the State Government of Punjab to consider the demands and for strengthening the present institution of Lambardars. State Government is not in a position to indicate specific time by which the matter is likely to be finalised.

[English]

Advance Research Centre in Tamil Nadu for Metallurgy

4046. DR. P. VALLALPERUMAN: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether there is a proposal to set up an Advance Research Centre in Tamil Nadu for metallurgy and stainless steel production process; and

(b) if so, whether such a centre is proposed to be set up with foreign collaboration?

THE MINISTER OF STEEL AND MINES (SHRI M.L. FOTEDAR): (a) and (b). The Department of Steel has no such proposal under consideration.

Financial Assistance to Vivekananda Kendra Bangalore

4047. SHRI V.S. KRISHNA IYER: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Karnataka State Social Welfare Board has recommended to the Central Social Welfare Board for grant of financial assistance to Vivekananda Kendra, Bangalore for running three units of Creche;

(b) if so, when the recommendation was sent;

(c) the steps taken by Government to grant financial Assistance to the Vivekananda Kendra; and

(d) the amount of financial assistance sanctioned or likely to be sanctioned?

THE MINISTER OF STATE IN THE DEPARTMENTS OF YOUTH AFFAIRS AND SPORTS AND WOMEN AND CHILD DEVELOPMENT IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI MARGARET ALVA): (a) and (b). Yes, Sir. The recommendation was sent in September, 1988.

(c) and (d). The recommendation has been acted upon and the amount sanctioned to the organisation for 1988-89 is Rs. 10,102/- for two creche units.

Compensation Cases Pending with Burmese Government

4048. SHRI BRAJAMOHAN MOHANTY: Will the Minister of EXTERNAL AFFAIRS be pleased to state the number of